

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

*Jaipur, the 21st day of September, 2006*

**ORIGINAL APPLICATION NO. 319/2006**

**CORAM :**

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

1. Krishan Yadav s/o Shri R.S.Yadav r/o 33/III, IT Colony, Jyoti Nagar, Jaipur.
2. Vinay Kumar Mangla s/o Shri R.P.Mangla r/o 39/III, IT Colony, Jyoti Nagar, Jaipur.
3. Vivek Singla s/o Shri T.R.Singla r/o SS Residency, 1247, Rani Sati Nagar, Kings Road, Ajmer Road, Jaipur.
4. Mohit Bansal s/o Shri V.P.Bansal r/o 3/366, Customs & Central Excise Colony, Goverdhan Vilas, Sec.14, Udaipur.

By Advocate : Shri Amit Mathur

... Applicants

**Versus**

1. Union of India  
Through Secretary,  
Ministry of Finance,  
Department of Revenue, North Block,  
New Delhi.
2. Director General,  
Directorate of Income Tax,  
Fifth Floor, Mayur Bhawan,  
New Delhi.
3. Chief Commissioner of Income Tax,  
Department of Income Tax,  
Statue Circle,  
Jaipur.

By Advocate : Shri Gaurav Jain

... Respondents

**ORDER (ORAL)**

*U.G.*

Learned counsel for the applicants submits that the applicants were not held eligible to appear in the written test for the post of Income Tax Officer. Feeling aggrieved, they filed this OA before this Tribunal. While issuing notices to the respondents, this Tribunal granted ex-parte interim order on 30.8.2006 thereby observing that the applicants may be permitted to appear in the written test for the post of Income Tax Officer and their result may be kept in sealed cover till the next date.

2. Today, Mr.Gaurav Jain, learned counsel for the respondents, has put in appearance and submitted that the matter has been reviewed by the Board and now the applicants have been held eligible to appear in the written test for the post of Income Tax Officer. In support of the contention made, he produced copy of the letters dated 11.9.2006 & 7.9.2006. The same are taken on record.

3. Thus, according to the learned counsel for the applicants, the present application has become infructuous.

4. In view of the subsequent development, the present application does not survive for consideration and it shall stand disposed of as having become infructuous.



J.P. SHUKLA)

MEMBER (A)



(M.L.CHAUHAN)

MEMBER (J)

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